

promotion

69  
CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
~~NEW XXXX EXXXX~~

O.A. No. 269 OF 1987  
~~XXX~~

DATE OF DECISION 1.10.1991

Shri S.J.Mistry & Ors. Petitioner

Mr.K.K.Shah, Advocate for the Petitioner(s)

Versus

Union of India and Others. Respondent

Mr.B.R.Kyada Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P.S.Habeeb Mohammed : Administrative Member

The Hon'ble Mr. R.C.Bhatt : Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

1. Shri S.J.Mistry,  
Station Superintendent,  
Naroda.
2. Shri Hirralal Yadav,  
Station Master,  
Jagudar.
3. Shri H.B.Gulati,  
Rest.Giver Station Master,  
Ambiliasan.
4. Shri S.K.Sharma,  
Rest.Giver Station Master,  
Dahegam.
5. Shri Naturam B.<sup>7</sup>  
Station Master,  
Julasan.

C/o.Shri S.J.Mistry,  
Station Superintendent,  
Western Railway,  
Naroda.

...Applicants.

(Advocate : Mr.K.K.Shah)

Versus

1. The Union of India,  
notice to be served through  
the General Manager,  
Western Railway,  
Church Gate,  
Bombay.
2. The Divisional Railway Manager,  
Western Railway,  
Koti Compound, 11.Shri Prabhudayal,  
Rajkot. 12.S.m.Raut,13.K.R.Arya.,, Respondents.

1. Shri T.C.Chaudhri
2. Shri Omprakash Yadav
3. Shri H.S.Kaka
4. Shri M.C.Bijlani
5. Shri M.J.Parulkar
6. Shri S.D.Vyas
7. Shri Sayarsing S.
8. Shri Rampalsing Yadav
9. Shri I.C.Shrivastav
10. Shri V.B.Parmar,
11. Shri Prabhudayal,
12. S.m.Raut,13.K.R.Arya.,, Respondents.

(Advocate : Mr.B.R.Kyada)

Coram : Hon'ble Mr.P.S.Habeeb Mohammed : Administrative Member  
Hon'ble Mr.R.C.Bhatt : Judicial Member

ORAL ORDER  
O.A.No. 269 OF 1987

Date: 1/10/1991.

Per : Hon'ble Mr.R.C.Bhatt : Judicial Member

Mr.K.K.Shah, learned advocate for the applicants,  
orally submits for withdrawal of this O.A./269/87, in view  
of the instructions received by the applicants. Mr.B.R.Kyada,  
learned advocate for the respondents has no objection.

The applicants have no grievance now as submitted by the learned advocate Mr.K.K.Shah. Relying on the oral statement of learned advocate Mr.K.K.Shah, the O.A. is allowed to be withdrawn. The application is disposed of for want of prosecution. No order as to costs.

*R.C.B.*

(R.C. Bhatt)  
Member (J)

*P.S.H.M.*

(P.S. Habeeb Mohammed)  
Member (A)

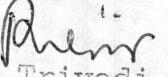
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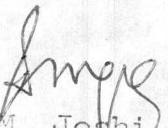
O.A. /269/87

Coram : Hon'ble Mr P H Trivedi .. Vice Chairman  
Hon'ble Mr P M Joshi .. Judicial Member

5/6/1987

Heard learned advocate Mr K K Shah for the applicant. Issue notice on the respondent on interim relief <sup>> to be replied</sup> within 15 days of this order and on merits <sup>> to be replied</sup> within 45 days off this order. Applicant to join the 13 persons named at Annexure 'E' as parties and issue notice thereto. Adjourned. 10/29-6-87 for hearing on interim relief and admission

  
( P H Trivedi )  
Vice Chairman

  
( P M Joshi )  
Judicial Member